## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 19/(MAH)/2011 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2017

NAME OF THE PARTIES: Mr. Bharat J. Shah

V/s.

M/s. Armtex Rubber Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Advocate

Tour

Designation Signature

Advocate

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Advocate

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## <u>Order</u> <u>TCP No.19/397-398/ NCLT/MB/MAH/2011</u>

Petitioner counsel is present and Respondent side is absent.

The Petitioner Counsel reported that the Respondent counsel has not been appearing for hearings after 23.12.2016, in view of the same, the petitioner counsel has requested for hearing on objections over the Valuation Report on the next date of hearing.

In view of the request, list it for hearing on 18.4.2017, if the Respondents counsel is not present on the next date of hearing, orders will be passed on merits after hearing the submissions of the petitioner counsel.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)